

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.41/(MAH)/2015
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.03.2017



NAME OF THE PARTIES:

Mrs. Savita S. Bajaj
V/s.

M/s. Hansraj Pragji Warehousing Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Satyan S. Israni i/b SD Israni Law Chambers	Adv for Petn	
2	Pranav S Shil for respondent/s. i/b 4	Legal Coun Company Secretary	

ORDER

TCP No.41/397-398/CLB/MB/MAH/2015

1. The Learned Counsel of both the sides are present and made a statement that settlement among the parties is almost at final stage, however, on some points require time for negotiations. Hence seeking adjournment. Granted.
2. By consent of both the sides matter is adjourned to **03.05.2017**. Date is duly communicated to both the sides.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: **29.03.2017**